

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

STARRED QUESTION NO:380

ANSWERED ON:20.12.2011

MONITORING COMMITTEES FOR CABLE TV CONTENT

Mahato Shri Narahari; Roy Shri Nripendra Nath

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Union Government has issued guidelines for setting up of State and district level monitoring committees to monitor TV content on cable/local channels and take action under the Cable Television Networks (Regulation) Act, 1995:
- (b) if so, the details thereof and the names of the States which have set up such committees in their respective State, so far: (
- (c) whether any arrangement has been made to provide necessary expertise in these committees so that the objectives of setting up of these committees are not compromised with and are not affected by local prejudices/subjectivity;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF INFORMATION & BROADCASTING (SMT. AMBIKA SONI)

(a)to(e) A Statement is laid on the Table of the House.

STATEMENT AS REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO. 380 FOR ANSWER ON 20.12.2011

(a) to (e): The Government issued orders on 06.09.2005 and 19.02.2008 to all State Governments/Union Territories, providing for constitution of Monitoring Committees at State level and District level to monitor the implementation of the provisions of the Cable Television Networks (Regulation) Act, 1995 in respect of local cable television operators including telecast of content by them.

2. As per the information available in the Ministry, State Level Monitoring Committees have so far been set up in 15 States/Union Territories, namely, (i) Dadra & Nagar Haveli, (ii) Mizoram, (iii) Tripura (iv) Madhya Pradesh (v) J&K (vi) Rajasthan (vii) Himachal Pradesh (viii) Andaman & Nicobar (ix) Kerala (x) Utrakhnad (xi) Arunachal Pradesh (xii) Gujarat (xiii) West Bengal (xiv) Bihar and (xv) Meghalaya. Further, District level Monitoring Committees have so far been set up in 166 Districts across 35 States/ Union Territories.

3. The provisions of Cable Televisions Networks (Regulation) Act, 1995 in so far as the same relate to implementation thereof in case of local cable operators, are comprehensive and detailed. The same were also detailed during discussions held in the State Information Ministers Conference on 5.12.2009.